## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.280/Chd/Pb/2017

In the matter of:

Amit Bhandari & Ors. ....Petitioners.

Versus.

M/s Chandan Financiers Pvt.Ltd. & Ors. ....Respondents.

Present: Mr.Aalok Jagga, Advocate with Mr.Ajay Pal Singh,

Advocate for the petitioners.

Learned counsel for the petitioners inter-alia contends that the petitioners are shareholder to the extent of 40% of the shareholding of the company. It is submitted that on 07.06.2017, there is transfer of ₹15 lacs by RTGS from the account of company in favour of Asha Makkar, the mother of Ajay Makkar, the Promotor Director of the Company and impleaded as respondents No.2 and 3, respectively, in the instant petition. Further, the amounts of ₹14 lacs and ₹20 lacs each were also transferred from the account of the company in favour of Asha Makkar on 04.09.2017 for which a reference is made to the Statement of the Bank Account of the company Annexure P-2. Learned counsel for the petitioners further referred to the sale deed Annexure P-5 dated 04.09.2017 suggesting that Asha Makkar transferred the aforesaid amount in favour of the sellers Amit Bhandari and Kasturi Lal in respect of the purchase of Plot No.L-399, Abadi Model Town, Jalandhar.

It is further submitted that the other acts of oppression

by the respondents have also been stated. The learned counsel submits

that Asha Makkar is not a shareholder in the company.

Notice of this petition to the respondents for 26.02.2018.

Notice be sent to the respondents immediately by collecting the same

from the registry by speed post and the petitioner shall file affidavit of

service along with proof of service i.e. the postal receipts and tracking

reports, at least 3 days before the date fixed.

In the meanwhile, respondent No.3 shall not further

transfer the plot, which she purchased vide sale deed Annexure P-5 and

that any allotment which may be made by respondent No.4 in favour of

respondents No.2 and 3 or any person nominated by them shall be

subject to merits of the case.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

December 21, 2017.

Ashwani